

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

D. A. No. 199/92
TXXXXX

109

DATE OF DECISION 6-2-1992

Kasimkutty

Applicant (s)

Mr MR Rajendran Nair

Advocate for the Applicant (s)

The Sub Divisional Officer
Telephones, Aluva and
others.

Versus
Respondent (s)

Mr NN Sugunapalan, SCGSC

Advocate for the Respondent (s)

CORAM :

The Hon'ble Mr. NV Krishnan, Administrative Member
and

The Hon'ble Mr. AV Haridasan, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. To be circulated to all Benches of the Tribunal ?

JUDGEMENT

Mr NV Krishnan, A.M

The applicant claims that he was engaged as a casual labourer under the Respondent-1 for certain periods commencing *from* the year 1986, details of which have been given in para-2 of this application. The applicant also filed Annexure-I *work order* which has been issued to him by various authorities. He states that he approached the respondents for reengagement which has been denied to him. In this connection he has filed a representation dated 15.11.91 to Respondent-1 stating the above facts and requested that he be engaged as a casual *mazdoor* anywhere in the Sub Division.

2 The learned counsel for the respondents submits that the representation has been filed only on 15.11.91. We are of the view

that normally, an application of this nature, should ^{As} not be admitted till six months' period/elapsed after the representation has been filed, which is the normal rule prescribed in the Administrative Tribunals' Act of 1985. However, ~~as~~ the applicant states that he is ^{As} at present without any work, ~~as~~ both the parties agree that this application itself can be disposed of with a direction to the Respondent-1 to dispose of the Annexure-II representation within a specified time limit, we admit this application.

3 In the circumstance, we dispose of this application with direction to Respondent-1 to dispose of the Annexure-II representation dated 15.11.91 of the applicant within a period of one month from the date of receipt of a copy of this judgment, keeping in view ~~that similar~~ orders have been passed in such cases in the past.

4 The application is disposed of as above. There is no order as to costs.


(AV Haridasan)
Judicial Member


(NV Krishnan)
Administrative Member

6-2-1992